

10.01.2022

Accused/UTP named, Sonjit Uria is produced today through video conferencing.

Copy is ready to furnish. Accordingly, the copy in view of Section-207 of CrPC furnished to the accused person through Superintendent of Central Jail, Sonitpur, Tezpur, by way of sending a messenger from this court.

The accused received the copy on acknowledgment inside the precinct of jail premises.

The alleged offence of section- 302 of Indian Penal Code is exclusively triable by Hon'ble Court of Sessions. As such, the case needs to be committed to the Hon'ble Court of Sessions, Sonitpur. Accordingly, the case is committed to Hon'ble Court of Sessions.

Notify the Ld. Public Prosecutor accordingly.

Further, accused/UTP named, Sonjit Uria is languishing in judicial custody during the period of committal and Superintendent of Central Jail, Tezpur shall produce the accused before the Hon'ble Court of Sessions positively **on 21.01.2022**.

The B.A. is hereby directed to transmit the entire case record along with case diary before the Hon'ble Court of Sessions.

Inform the Learned Public Prosecutor accordingly.

Fixed on 21.01.2022 for appearance before the Hon'ble Court of Sessions, Sonitpur.